

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO.3

Excise Appeal No.559 of 2010

(Arising out of OIO-03-COMMISSIONER-RKS-AHD-I-2010 dated 03/02/2010 passed by
Commissioner of Central Excise-AHMEDABAD-I

Shree Shyam Pipes P Ltd

.....Appellant

E-60, Site-b, Indl Area Surajpur,
Greater Noida,
Gautam Buddh Nagar,
U P

VERSUS

C.C.E.-Ahmedabad-i

.....Respondent

C. Ex Bhavan,
Nr Panjrapole & Polytechnic, Ambavadi,
Ahmedabad, Gujarat
380015

APPEARANCE:

None Appeared for the Appellant

Sh. Vinod Lukose , Superintendent (AR) for the Respondent

**CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR
HON'BLE MEMBER (TECHNICAL), MR. RAJU**

Final Order No. A/ 12246 /2021

DATE OF HEARING/ DECISION : 17.06.2021

RAMESH NAIR

The concerned Commissionerate of Central Goods and Service Tax submitted a list of cases including the present case which have been settled under Sabka Vishwas (Legacy Dispute Resolution Scheme), 2019 and discharge certificate has been issued.

2. Considering this position, we find that since the case has been settled under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 the appeal lying pending in this tribunal shall be deemed to have been withdrawn in terms of section 127(6) of Chapter V of Finance (No.2) Act, 2019.

3. Accordingly, the appeal is disposed of as withdrawn.

(Dictated & Pronounced in the open court)

**(RAMESH NAIR)
MEMBER (JUDICIAL)**

**(RAJU)
MEMBER (TECHNICAL)**